

FORM B**PUBLIC ANNOUNCEMENT**

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF KHATOR FIBRE AND FABRICS LIMITED

Sl. No.	Particulars	Details
1.	Name of corporate debtor	Khator Fibre And Fabrics Limited
2.	Date of incorporation of corporate debtor	02.05.1986
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Jaipur
4.	Corporate Identity No./ Limited Liability Identification No.of corporate debtor	L17124RJ1986PLC003629
5.	Address of the registered office and principal office (if any) of corporate debtor	G-67, Modi Nagar, Ajmer Road, Jaipur RJ-302019
6.	Date of closure of Insolvency Resolution Process	27.07.2022
7.	Liquidation commencement date of corporate debtor	The order was delivered on 28.07.2022. However, it was published at NCLT portal on 02.08.2022. (received by Liquidator on 03.08.2022)
8.	Name and registration number of the insolvency professional acting as liquidator	Megha Agrawal Reg.No.: -IBBI/PA/-001/IP-P-01456/2018-2019/12272
9.	Address and e-mail of the liquidator, as registered with the Board	Address: -001, Shivranjini Apartments, in Circle of Congress Nagar Garden, Congress Nagar, Nagpur-400012. E-mail: ip.meghaagrawal@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Plot No.72, C/o Dr. Prakashe, Opp. Dew Trinity Hospital, Hindustan Colony, Near Sai Mandir, Wardha Road, Nagpur 440015 E-mail: liquidation.kffl@gmail.com
11.	Last date for submission of claims	02.09.2022

Notice is hereby given that the National Company Law Tribunal, Jaipur Bench has ordered the commencement of liquidation of the **Khator Fibre And Fabrics Limited** on **28.07.2022 (Order published on 02.08.2022 further received by Liquidator on 03.08.2022)**.

The stakeholders of **Khator Fibre And Fabrics Limited** are hereby called upon to submit their claims with proof on or before 02.09.2022, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.



IP Megha Agrawal
Date: 04.08.2022
Place: Nagpur